

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.223 – IA/262(AHM)2023  
ITEM No.224 – IA/1326(AHM)2023  
in  
**CP(IB)/6(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Meliora Asset Reconstruction Co Ltd  
V/s  
Baid Industries Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 22/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Gaurav A. Gogia, Adv. for  
Ms. M A Gogia, Adv. in IA 262 of 2023  
Mr. Nipun Singhvi, Adv. a.w.  
Mr. Mayur Jugtawat, Adv. in IA 1326 of 2023  
For the SM : Mr. Mohit Gupta, Adv.

**ORDER**

**IA/262(AHM)2023 & IA/1326(AHM)2023**

Ld. Counsel for the RP submitted that the Liquidator will file substitution application for changing the name of applicant/RP.

The Liquidator is directed to remain present on the next date of hearing.

List the matter on 21.06.2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER(JUDICIAL)**